

SECTION XVI

LISTED ON: 15.2.2016
COURT NO.: 13 (Chamber)
ITEM NO. : 14

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

INTERLOCOUTORY APPLICATION NO. 16-18

(Application for intervention filed by Mr. Subhro Sanyal)

IN

PETITION FOR SPECIAL LEAVE TO APPEAL(C) NOS. 22304-22306 OF 2015

(With Prayer for Interim-Relief)

With

CHANDRA GUPTA KUMAR & OTHERS ETC. ETC. ...PETITIONER(S)

VERSUS

THE STATE OF BIHAR & OTHERS ETC. ETC. ...RESPONDENT(S)

OFFICE REPORT

The SLP Nos. 22304-22306 of 2015 above-mentioned were listed before the Hon'ble Court on 14.08.2015 when the court was pleased to pass the following Order:

"Exemption form filing OT is allowed.

Issue notice.

The private respondents may be served through the State.

Status quo as it exists today is maintained."

SLP(C) No. 22304-22306 of 2015

SLP(C) No. 22304 of 2015

There are 83 respondents in this matter. Accordingly show cause notice returnable for 05.10.2015 was issued on 01.09.2015 to respondent nos. 1 to 12 through registered AD and respondent nos 13 to 83 in SLP(c) No. 22304/2015 through standing counsel. M/s. Gopal Singh, Namita Choudhary, Arun K. Sinha, Chandra Prakash and L.R Singh advocates has filed vakalatnama on behalf of respondent Nos. 1 to 11, 18, 36, 41-45, 47-56, 60, 61 & 62-67, 12, 14-15, 17 & 20-35, 37-40, 46 & 57 respectively.

Service of remaining respondent Nos. 13,16,19,58-59 and 68-83 is incomplete.

SLP(C) No. 22305/2015

There are 43 respondents in this matter.

It is submitted that respondent nos 1 to 7 (state govt. parties) through registered AD and respondent nos. 8 to 43 (private parties)

through standing counsel. M/s. Gopal Singh and Namita Choudhary, advocates have filed vakaltanam on behalf of respondent Nos. 1 to 7 and 8 respectively.

Service of respondent nos. 9 to 43 is incomplete.

SLP(C) No. 22306/2015

There are 13 respondents in this matter.

It is submitted that respondent nos 1 to 7 (state govt. parties) through registered AD and respondent nos. 8 to 13 (private parties) through standing counsel. Mr. Gopal Singh, advocate has filed vakaltanama on behalf of respondent Nos. 1 to 7 in SLP (C) No.22304/15 which are common in the instant matter.

Service on remaining respondents nos. 8 to 13 is incomplete. And the matters above-mentioned were mentioned before the Hon'ble Court on 15.01.2016 when the court was pleased to pass the following Order:

"Post I.A. Nos. 10-12 of 2016 and 13-15 of 2016 after the pleadings are complete in the special leave petitions."

It is submitted that Mr. Subhro Sanyal, Advocate has on 15.01.2016 filed application for intervention alongwith vakaltnama which are registered as I.A. No.16-18 and the same has been included in the paper-books.

The Application for intervention is listed before Hon'ble Judge-in-chamber with this Office Report.

Dated this the 13th day of February, 2015.

ASSISTANT REGISTRAR

Copy to: Mr. Anurag Pandey, Advocate
Ms. Pragya Baghel, Advocate
Mr. K.K. Jaipuriar, Advocate
Ms. Namita Choudhary, Advocate
Mr. Arun K. Sinha, Advocate
Mr. Gopal Singh, Advocate
Mr. L.R. Singh, Advocate
Mr. Chandra Prakash, Advocate

ASSISTANT REGISTRAR